

Title: Need to empower Panchayati Raj Institutions in the Union Territory of Chandigarh.

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Sir, even after ten years of 73rd and 74th amendments of the Constitution, none of 29 functions enumerated in the Eleventh Schedule have been transferred to *Panchayati Raj* Institutions in Chandigarh. These institutions function only in name and even an office has not been allotted to the *Panchayat Samiti* and *Zila Parishad* yet.

The Municipal Corporation has also not been encouraged to perform its constitutional role and all the real powers continue to vest in the Administration. Apportionment of UT resources is also not made according to the spirit of the Constitution. Further, the District Planning Committee stipulated under article 243-ZD has yet to see the light of the day.

Therefore, I urge upon the Government to take immediate steps to make the local self-government institutions in Chandigarh vibrant units of grass-root level democracy and transfer to them the necessary functions and authority.